## CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated the Monday 5<sup>th</sup> day of February Two Thousand And Eighteen

PRESENT: THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A. 310/74/2018 In O.A.310/01799/2017

- Union of India,
   Through Secretary,
   Ministry of Labour & Employment
   Govt. of India (Social Security Division),
   Shram Shakti Bhawan,
   New Delhi- 110 001
- The Director General, Head Quarters Office, Employees State Insurance Corporation (ESIC), Panchdeep Bhawan, CIG Marg, New Delhi- 110 002;
- The Dean, ESIC Model Hospital, Post Graduate Institute of Medical Sciences and Research, K.K.Nagar, Chennai- 600 078;
- The Deputy Director,
   ESIC Model Hospital,
   K.K.Nagar,
   Chennai- 600 078.
   ...Petitioners/Respondents

(By Advocate : Mr. K.C. Ramalingam)

VS.

T. Anantha Jothi,
Staff Nurse,
O/o. L. Thiyagarajan,
Working under the Dean,
ESIC Model Hospital,
Medical College and PGIMSR,
K.K. Nagar, Chennai- 600 078. .....Respondent/ Applicant

(By Advocate: M/s. M. Dhamodharan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. This M.A. has been filed by the respondents in the O.A.

seeking to extend the time limit by three months from 29.12.2017 to comply

with the order of the Tribunal passed in O.A. 1799/2017 dated 23.11.2017.

2. Learned counsel for the M.A. applicants submits that the M.A.

applicants were in the process of verifying the allegation of claim of hostile

discrimination by obtaining information from other States and, therefore,

some more time was required.

3. Learned counsel for the M.A. respondent/O.A. applicant opposes the

prayer. It is submitted that in the meantime the M.A. applicants had

stopped the pay of the O.A. applicant which is causing undue hardship to

him.

4. In view of the submission and in the interest of justice, two weeks

time only is granted for implementing the order of the Tribunal. M.A. is

disposed of accordingly.

(R. RAMANUJAM) MEMBER(A)

5.2.2018

asvs.